

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC' BENCH,  
NEW DELHI

BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER, AND  
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER

ITA No. 5569/DEL/2024 [A.Y 2015-16]  
ITA No. 5570/DEL/2024 [A.Y 2018-19]  
ITA No. 5571/DEL/2024 [A.Y 2019-20]

Sakshi Garg  
32, Hargovind Enclave  
Delhi

Vs.

The I.T.O  
Ward - 58(7)  
New Delhi

PAN: AUCPG 5091 R

(Appellant)

(Respondent)

Assessee By : None

Department By : Ms. Harpreet Kaur, Sr. DR

Date of Hearing : 03.01.2025

Date of Pronouncement : 03.01.2025

**ORDER**

**PER BENCH :-**

These three appeals by the assessee are directed against the orders of the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short CIT(A)] dated 25.10.2024 for A.Ys 2015-16, 2018-19 and 2019-20.

2. The assessee has filed an application dated 30.12.2024 for withdrawal of appeals as the assessee has settled the issues under Vivad se Vishwas Scheme, 2024. The assessee has placed on record Form No. 2 alongwith challan receipt to substantiate payment of tax liability as per Form 2 for the respective impugned A.Ys.

3. In light of the aforesaid application, appeals of the assessee for A.Ys 2015-16, 2018-19 and 2019-20 are dismissed as withdrawn.

4. In the result, appeals of the assessee in ITA Nos. 5569/DEL/2024, 5570/DEL/2024 and 5571/DEL/2024 are dismissed.

Order pronounced in the open court on 03.01.2025.

Sd/-

**[NAVEEN CHANDRA]**  
**ACCOUNTANT MEMBER**

Ssd/-

**[VIKAS AWASTHY]**  
**JUDICIAL MEMBER**

Dated: 03<sup>rd</sup> JANUARY, 2025.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi

Sl No.	PARTICULARS	DATES
1.	<i>Date of dictation of Tribunal Order...</i>	03.03.2025
2.	<i>Date on which the typed draft Tribunal Order is placed before the Dictation Member</i>	03.03.2025
3.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
4.	<i>Date on which the approved draft Tribunal Order comes to the Sr. P.S./P.S.</i>	
5.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
6.	<i>Date on which the signed order comes back to the Sr. P.S./P.S</i>	
7.	<i>Date on which the final Tribunal Order is uploaded by the Sr. P.S./P.S. on official website</i>	
8.	<i>Date on which the file goes to the Bench Clerk alongwith Tribunal Order</i>	
9.	<i>Date of killing off the disposed of files on the judiSIS portal of ITAT by the Bench Clerks</i>	
10.	<i>Date on which the file goes to the Supervisor (Judicial</i>	
11.	<i>The date on which the file goes to the Assistant Registrar for endorsement of the order</i>	
12.	<i>Date of Despatch of the Order</i>	